

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6907 of 2026

Hitesh Gaur

:

Appellant

Vs

CPIO, SEBI, Mumbai

:

Respondent

ORDER

1. The appellant had filed an application dated May 17, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated May 20, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated May 29, 2026 (Reg. No. SEBIH/A/E/26/00202). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application sought the following information:

“Regarding PACL Registration Number U0240517xxxxx

investor Name MR SHARWAN KUMAR SHARMA

With reference to the investor details mentioned above, the official SEBI PACL refund portal status page displays the message that your application could not be processed further as against the said PACL Certificate Land has been allotted as per the data provided by PACL Ltd. In this regard, please provide the following information under the RTI Act 2005:

- 1. Please provide a certified copy of the signed land registry deed, plot possession letter, or express written consent form held by SEBI or the Justice R.M. Lodha Committee showing that the investor accepted physical land allocation.*
- 2. If no such signed physical possession or registry record exists in SEBI's possession, please provide the certified copy of the official manual procedure, nodal office address, or appellate authority format required for an investor to nullify this false status flag and have their monetary claim reviewed...”*

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the all communication regarding refund status is handled by the Justice (Retd.) R.M Lodha Committee. The respondent also advised the appellant to approach the Justice (Retd.) R.M Lodha Committee for the requested information. Notwithstanding the aforesaid, the respondent informed that the details of PACL Matters- Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. I have perused the application and the response provided thereto. On consideration, I note that from the reply of the respondent, it is not clear whether the requested information is available with SEBI or not. Accordingly, I find that the queries have not been adequately addressed.
6. Considering the above observations, I remit the application to the respondent for *de novo* consideration of application and sending appropriate response to the appellant in terms of RTI Act, within 15 working days from the date of receipt of this order.
7. The Appeal is accordingly disposed of.

Place: Mumbai

Date: June 24, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**